

DIVISION BENCH  
COURT - II

**O-218**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/192(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	THE REGISTRAR OF COMPANIES WEST BENGAL VS TOPTRACK TRADERS PRIVATE LIMITED
UNDER SECTION	SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY

**Appearance (via video conferencing/physically)**

Mr. Ajay Chaubey, Adv. ] For the Petitioner  
Ms. Hema Mukherjee, Adv. ]  
Mrs. Prity Panja, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the petitioner present.
2. This is winding up petition preferred by the Petitioner herein.
3. Ld. Counsel for the RoC, West Bengal prays for the direction under Rule 7 of the Winding up Rules, 2020 for advertisement.
4. Upon hearing the arguments advanced by the Registrar of Companies, West Bengal for the Petitioner, we direct the petitioner to cause a publication of an advertisement of the petition under Rule 7 of the Winding up Rules 2020.
5. The Petitioner is directed to file an affidavit of service, along with original paper cuttings, by **30.08.2024** so as to bring the advertisement/paper publication in terms of Rule 7 of the Winding up Rules, 2020, on record.
6. List this matter on **30.08.2024**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**